

(8)

F. No. 14-14/ CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-14/2019

Subject: Information under Right to Information Act 2005.

Sir/Madam,

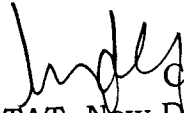
Please refer to RTI application of Shri/Smt. Mohd. Anuth (No. NIL dated 09.02.2019) **received by transfer from U.S. Ad.1C**, in this office on 06.03.2019, under RTI Act 2005, the information received from **Asst. Registrar (Admin.)**, containing 01 page is enclosed herewith for your reference please.

Therefore, you are requested to please acknowledge the receipt and deposit Rs. NIL (@ 2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.


Note:

1. RTI application's replies which are related to outer benches may be gathered from there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.

2. If aggrieved, you may file an appeal under section 19 of RTI Act within thirty days before Hon'ble First Appellate Authority, CESTAT New Delhi.


CPIO
CESTAT, New Delhi
Date: 01.04.2019


To,


श्री मो. अनूठ
ग्राम- समाजक. पोस्ट- हरीली -
जिला-वैशाली-844103

Copy to:

2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001

o/c

02 APR 2019

(ON)

(X)

F. No. 33/RTI/Misc./CESTAT-ND/Admn.2016- Vol II
सीमाशुल्क उत्पाद शुल्क एवं सेवा कर अपीलीय अधिकरण, पश्चिमी खण्ड -२, रामकृष्णपुरम, नई दिल्ली 66
CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
West Block No. 2, R.K. Puram, New Delhi – 66

Dated: 26.03.2019
I.D. No. 14-04/2019

ADMINISTRATION SECTION


Sub: Information sought under Right to Information Act, 2005

With reference to the RTI application dated 09.02.2019 filed by Mr. Mohd. Anuth received by transfer from Under Secretary Ad. IC letter dated 06.03.2019 in CPIO I.D. No. 14-04/2-019, the information sought by the applicant under RTI Act 2005.

In this regard, the reply is as under:-

Dept Name : Customs Excise and Service Tax Appellate Tribunal
Name of President: Hon'ble Justice Sh. Dilip Gupta
Address : West Block No. 2, R.K. Puram, New Delhi – 110 066
Email : cestat08@gmail.com
Tel Phone No. : 011-26106742
Name of PG : CPGRAMS

If aggrieved, you may file an appeal before, 1st Appellate Authority, CESTAT, Delhi.


(Mukesh Gupta)
Assistant Registrar (Admn)

To

CPIO/Accounts Officer, CESTAT, New Delhi

(6)

Reminder

F F. No. 14-14/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066


CPIO ID No. 14-14/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to RTI application of Shri/Smt. Mohd. Anuth (No. NIL dated 09.02.2019) **received by transfer from U.S. Ad.1C**, in this office on 06.03.2019, under RTI Act 2005, and CPIO **ID No. 14-14/2019**. The requisite information was called for from you, but the same have not been provided by you till date despite of CPIO's letters 26.02.2019 issued to you as deemed CPIO.

You are again requested to please provide the information **immediately** failing which you will be responsible for any action or penal action imposed by the First Appellate Authority or the Central Information Commission.


CPIO
CESTAT, New Delhi
Date: 29.03.2019

For Compliance to:

1. A.R (Admin.)

Copy to: (For Information)


1. श्री मो. अनूठ
ग्राम- समाजक. पोस्ट- हरौली
जिला-वैशाली-844103

2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001

29 MAR 2019

M

DISPATCH SECTION


29/3/19

(5)

14-14/19

F. No. 14-14/CESTAT/CPIO-ND/RP/2019
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 14-14/2019

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

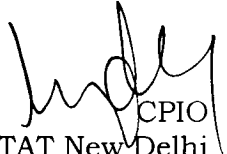
Please refer to RTI application of Shri/Smt. Mohd. Anuth (No. NIL dated 09.02.2019) **received by transfer from U.S. Ad.1C**, in this office on 06.03.2019, under RTI Act 2005 (copy enclosed) wherein certain information are sought as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) & 5(4) read with Section 5(5) of RTI Act 2005 the RTI application CPIO ID No. **14-14/2019(CESTAT)** is forwarded herewith to you as **CPIO** under section 5(4), with request to provide the correct and para wise information/inspection on or before 25.03.2019 directly to the applicant as permissible under the RTI Act & DOP & T. O.Ms within the stipulated time, failing which, as CPIO under section 5(4), you will be responsible for delay/denial and penalty if any, under section 20 of RTI Act. Further requested to follow OM No.12/31/2013-IR dated; 12.02.2013 circulated on 23.05.2013 and O.M. No. 1/18/2011-IR dated 16.09.2011.

Note:-

- 1. If the information is not available with your section and you, if have knowledge, please reply from where it may be retrieved, without delay within 05 days.**
- 2. RTI application's replies which are related to outer benches may be gathered form there by filing RTI applications there directly, for facilitation, CPIOs are nominated at all outer benches separately.**
- 3. Provide the requisite information, directly to the applicant or to the RTI section, if not claiming any exemption, subject to the provisions of the Act and the rules made thereunder, under intimation to the undersigned.**

Encl: As above.


CPIO
CESTAT New Delhi
Date: 11.03.2019

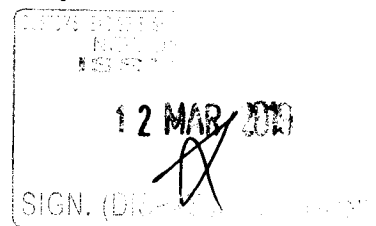
For Compliance to:


1. A.R (Admin.)

Copy to: (For Information)

1. श्री मो. अनूठ
ग्राम- समाजक. पोस्ट- हरोली
जिला-वैशाली-844103
2. Sh. S. Bhowmick,
U.S. to the Govt. of India,
Ad.1C (CESTAT)
Ministry of Finance, Dept. of Revenue,
North Block, New Delhi-110001






11/3/19

(10)

आरटीआई मामला

फाइल संख्या : आर-२००११.४१.२०१९- ए. डी.1सी (सेस्टेट)

भारत सरकार

वित्त मंत्रालय

राजस्व विभाग

नॉर्थ ब्लॉक, नई दिल्ली

दिनांक: २८ फरबरी २०१९

ID No. 14-14/2019

सेवा में

केंद्रीय सार्वजनिक सूचना अधिकारी

सेस्टेट, पश्चिम ब्लॉक न. २

आर के पुरम, नई दिल्ली- ६६

विषय : सूचना का अधिकार अधिनियम २००५ के तहत, श्री मो० अनूठ से प्राप्त आरटीआई आवेदन, दिनांकित ०९.०२.२०१९ के सन्दर्भ में ।

महोदय,

कृपया उपर्युक्त विषय पर आरटीआई सेल से प्राप्त कार्यालय ज्ञापन संख्या १०७३१५१/२०१९ -आरटीआई सेल, दिनांकित २६.०२.२०१९ तथा इसके साथ संलग्न श्री मो० अनूठ के आरटीआई आवेदन, दिनांकित ०९.०२.२०१९ को देखें। आवेदन में मांगी गयी सूचना आपके कार्यालय से संबंधित हैं, इसलिए सूचना के अधिकार अधिनियम, २००५ की धारा ६(३) के तहत आपको उक्त आवेदन हस्तांतरित किया जाता है। आपसे यह भी अनुरोध किया जाता है कि अपेक्षित जानकारी सीधे आवेदक को प्रदान की जाये।

संलग्न : उपरोक्त अनुसार

भवदीय


(शमीक भौमिक)

केंद्रीय सार्वजनिक सूचना अधिकारी

फोन : २३०९५३५९

प्रतिलिपि : श्री श्री मो० अनूठ, ग्राम- सामाचक, पोस्ट- हरौली, जिला- वैशाली - ८४४१०३ - दिनांक ०९.०२.२०१९ के आरटीआई आवेदन के संबंध में सूचनार्थ ।



7/2019

3

FTS 1078157 /2019-RTI CELL
Government of India
Ministry of Finance
Department of Revenue
RTI CELL

Dated 26/02 2019

Subject:- As mentioned in RTI application

Please find enclosed an RTI application/Appeal received in the RTI Cell on dated 25/2/19 from N/Social Justice and Empowerment dated 19/2/2018 in respect of Mr./Mrs/Ms Mohd. Anubh regarding as mentioned above which concerns the CPIO/Appellate Authority US(ITCC), US(CO-9), US(Ad-IC), US(Ad-Ed)

2. The RTI application/Appeal- is being ~~transferred~~/forwarded to the _____ After going through the allocation of Business Rules of the Government of India/Induction Material of the Department of Revenue as the subject matter pertains to the above mentioned Ministry/Department/Office/CPIO.

3. Final reply may be sent to the applicant directly by the concerned CPIO/Appellate Authority within the stipulated time frame under the RTI Act, 2005. A Copy of the final reply may also be endorsed to this cell for information.

Encl-As above

Shashibona
26/2/19
(Shashi Arora)
Setion officer(RTI Cell)
Tel.No.23095368

To

- ① USC(ITCC)
- ② USC(CO-9)
- ③ USC(Ad-IC)
- ④ USC(Ad-Ed)

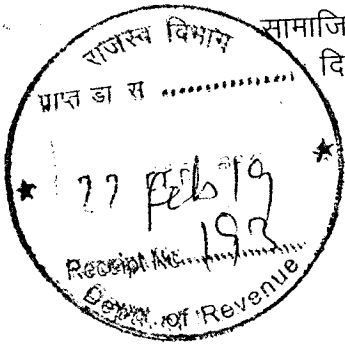
26/2
SO (Ad-IC)

32 P/U
ASO (ESAT/CA cell /AAR cell)
26/2/19

SV 6421

आरटीआई विषय (V)
समयबद्ध

सं. ए-43011/46/2019-आरटीआई
भारत सरकार



सामाजिक न्याय और अधिकारिता मंत्रालय
दिव्यांगजन सशक्तिकरण विभाग

पंडित दीनदयाल अंत्योदय भवन,
सी.जी.ओ. कॉम्प्लैक्स, लोधी रोड,
नई दिल्ली-110003
तारीख: 19 फरवरी, 2018

कार्यालय ज्ञापन

विषय : मो0 अनूठ, ग्राम- सामाचक, पोस्ट- हरौली, जिला- वैशाली- 844103 द्वारा सूचना का अधिकार अधिनियम, 2005 के अधीन मांगी गई सूचना।

सूचना का अधिकार अधिनियम, 2005 के नियम 6 (3) के अंतर्गत, अधोहस्ताक्षरी को आवेदक द्वारा सूचना का अधिकार अधिनियम, 2005 के तहत मांगी गई सूचना से संबंधित आरटीआई आवेदन दिनांक 09.02.2019 (जो आरटीआई सेल में 18.02.2019 को प्राप्त हुआ) की एक प्रति इसके साथ अग्रेषित करने का निर्देश हुआ है। आरटीआई आवेदन शुल्क प्राप्त हुआ है।

2. सूचना का अधिकार अधिनियम 2005 की धारा 5 (4) एवं 5 में निहित अनुदेशों के तहत संबंधित जन सूचना अधिकारी/सार्वजनिक प्राधिकरण आवेदक को निर्धारित समय के भीतर मांगी गई सूचना देने के लिए उत्तरदायी हैं।

3. सूचना भेजते/प्रदान करते/प्रेषित करते समय आवेदक को प्रथम अपीलीय प्राधिकारी का नाम, पदनाम एवं पता भी सूचित करें, ताकि आवेदक सूचना से असंतुष्ट होने पर अपील कर सके।

राजेश्वर
19-02-2019

(राम किशन)

परामर्शदाता (आरटीआई)

टेलीफोन: 24365053

संलग्न यथोपरि प्रेषित :

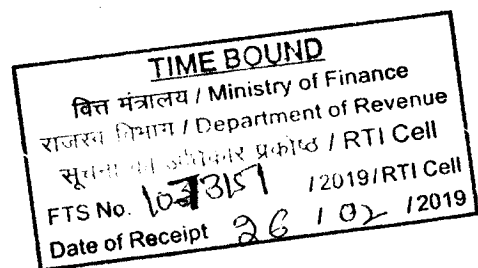
भारत सरकार के सभी मंत्रालयों/विभागों, आरटीआई सेल, नई दिल्ली (संलग्न सूची के अनुसार)।

प्रतिलिपि सूचनार्थ प्रेषित :

मो0 अनूठ, ग्राम- सामाचक, पोस्ट- हरौली, जिला- वैशाली- 844103 :-आपका आरटीआई आवेदन पत्र दिनांक 09.02.2019 (जो आरटीआई सेल में 18.02.2019 को प्राप्त हुआ) को सूचना के अधिकार अधिनियम, 2005 की धारा 6 (3) के अंतर्गत संबंधित सभी सार्वजनिक प्राधिकरणों को हस्तांतरित कर दिया गया है। आवेदक को इस मामले में आगे की सूचना के लिए उपर्युक्त सभी सार्वजनिक प्राधिकरणों से संपर्क करने का अनुरोध किया जाता है।

US(ITCC)
US(CX-9)
US(Ad.I.C.)
US(Ad.LEd.)

25/2/19



सूचना प्राप्त करने के लिए आवेदन प्रपत्र

प्रपत्र 'क' (नियम 3 (1) देखें) आई० डी० सं० (कार्यालय प्रयोग के लिए)

सेवा में,

लोक सूचना पदाधिकारी
(विभाग/कार्यालय)

द्विभांग जन सशक्ति कर्ण प्रभाग

1. आवेदक का नाम श्री. अशोक - 1

2. पूरा पता श्री. सामाचक, जोर, हौली, जि. वैशाली - 844103

3. माँगी गई सूचना का ब्यारा (संक्षेप में)

मझे भारत सरकार के सभी मंत्रालय, उनके अधिन आयोग, विभाग, उपक्रम, समिति के प्रधान या सी.एस.ओ. का नाम, डाक का पूरा पता पिन कोड समेत, सरकारी ईमेल आईडी और डिजिटल जॉय सुलगा हुये इन सेवा से संबंधित अपन-अपन विभाग के प्रधान का नाम, पता ईमेल, मोबाइल के साथ-साथ एन याता public Unreanless का भी नाम पता के साथ उत्तर डिजिटल जॉय।

4. मैं एतद् द्वारा घोषित करता/करती हूँ कि मेरी जानकारी में माँगी गई सूचना, सूचना का अधिकार अधिनियम, 2005 की धारा 8 एवं 9 के अंतर्गत मुक्त नहीं है। यह आपके विभाग/कार्यालय से संबंधित है।

5. (1) मैंने 10 रूपये (शब्दों) 625 रूपये 190
तिथि 9/2/19 को रसीद सं० 720 077521
से विभाग कार्यालय में भुगतान किया है।

(2) मैं डिमांड ड्राफ्ट/भुगतानादेश सं० दिनांक
जो पदाधिकारी के पक्ष में बैंक
द्वारा जारी किया है, फीस के रूप में संलग्न करता हूँ।

(3) मैंने रूपये का नन जुडिशियल स्टाम्प इस
आवेदन में लगा दिया (सर्वेड कर दिया) है।

(4) मैं गरीबी रेखा से नीचे वाले परिवार का हूँ। मेरे कार्ड/वांछित सर्टिफिकेट की छाया प्रति संलग्न है।

आवेदक के पत्रचार का पूरा पता :

श्री. सामाचक, जोर, हौली
जि. वैशाली 844103

स्थान : हौली तिथि : 9/2/19

नोट:- गरीबी रेखा से नीचे वाले परिवार को कोई फीस देय नहीं है।

जो लागू नहीं है उसे काट दें।

श्री. अशोक -
- 99732019217 -
आवेदक का हस्ताक्षर
ई-मेल पता, अगर कोई हो,
दूरभाषा संख्या